

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1977  
ANSWERED ON 28<sup>TH</sup> JULY, 2022**

**FACILITY OF E-CHALLAN**

**1977. SHRI SUNIL KUMAR SONI:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether e-challan facility is available throughout the country in the cases of violation of traffic rules by the drivers;**
- (b) if so, the details thereof;**
- (c) if not, whether there is any proposal to convert the challans issued on the spot into e-challans; and**
- (d) if so, the details thereof; and**
- (e) the names of the States where e-challans facility has been implemented indicating the percentage of e-challan vis-a-vis other challan?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) to (e) E-challan facility has been made available on the Parivahan portal by Ministry of Road Transport & Highways pan-India through NIC. Following 30 States/UTs have implemented the e-challan facility:**

- 1 Assam**
- 2 Bihar**
- 3 Chhattisgarh**
- 4 Chandigarh**
- 5 Delhi**
- 6 Goa**
- 7 Gujarat**

- 8 Himachal Pradesh**
- 9 Haryana**
- 10 Jharkhand**
- 11 Jammu and Kashmir**
- 12 Karnataka**
- 13 Kerala**
- 14 Maharashtra**
- 15 Meghalaya**
- 16 Manipur**
- 17 Madhya Pradesh**
- 18 Mizoram**
- 19 Odisha**
- 20 Punjab**
- 21 Puducherry**
- 22 Rajasthan**
- 23 Sikkim**
- 24 Tamil Nadu**
- 25 Tripura**
- 26 Uttrakhand**
- 27 Uttar Pradesh**
- 28 West Bengal**
- 29 Ladakh**
- 30 Dadra & Nagar Haveli and Daman & Diu**

**The percentage of e-challan vis-a-vis other challan is not maintained by the Ministry.**

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